

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
STARRED QUESTION NO. *12**

**TO BE ANSWERED ON THE 7TH DECEMBER, 2022/ AGRAHAYANA 16, 1944
(SAKA)**

REFORMS IN POLICE FORCE

12. SHRI M. MOHAMED ABDULLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government concurs with the view that Policing is very important to detect and prevent crime and to maintain law and order;

(b) the details of the initiatives taken/proposed to be taken by Government to implement reforms in the police force; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) in respect of Rajya Sabha Starred Question No. 12 for reply on 07.12.2022 regarding 'Reforms in police force' asked by Shri M. Mohamed Abdulla.

(a) Yes, Sir.

(b) 'Police' and 'Public Order' is a state subject under list -II of the Seventh Schedule to the Constitution of India. Therefore, it is the primary responsibility of the State Governments/UT Administrations to bring in the requisite reforms in policing.

However, the Central Government through its various agencies also works on police reforms. The Bureau of Police Research and Development (BPR&D) has the mandate for systematic study of the problems faced in policing and also creates awareness for the adoption of best police practices.

Central Government has set up various Commissions/Committees on Police Reforms and also a Review Committee to review the recommendations of the previous Committees/ Commissions on Police Reforms. The recommendations of the Review Committee have been forwarded to States/UTs for appropriate action. Central Government also provides incentives to the States/UTs for police reforms. The Central Government has also introduced a system for ranking of police station on the basis of their performance on the parameters like crime prevention and pro-active measures, disposal of cases, maintenance of public orders etc.

(c) Does not arise.